

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 13th September, 1978.

NOTIFICATION
INCOME-TAX

No.2501(F.No.404/167/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri K.C.SARANA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.C.SARANA takes over charge as Tax Recovery Officer.

S/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

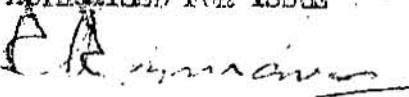
The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(IT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, U.P., Allahabad.
5. The Chief Secretary, Government of U.P., Lucknow.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Agra.
8. Central Cell - DI(RS&P), New Delhi. (2 copies) for issue & distribution.
9. Guard File.

S/-
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

ADVERTISED FOR ISSUE


ASSISTANT DIRECTOR(RS&P).

NO.CC/ITCC/2478/624/RSP/78.

* SARANA *